

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CA (CAA)-23(PB)/2017**

**IN THE MATTER OF:**

Solaris Industrial Chemicals Ltd. and  
Avantha Holdings Ltd.

.... Applicant/petitioners

**Order under Section 230-232 of the Companies Act**

**Order delivered on 07.11.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**


**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Anirudh Das, Mr. Kamaljeet Singh,  
Mr. Anirudh Lekhi, Adv.  
For Respondent :

**ORDER**

Learned Counsel for the petitioner seeks and is granted time to file appropriate affidavit bringing on record the changes in the list Annexure B to F. The needful be done within two days.

List the matter on 10<sup>th</sup> November, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**